

NOTES OF THE REGISTRY

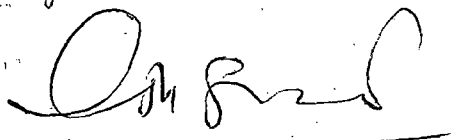
ORDERS OF THE TRIBUNAL

18.2.2003

Mr. C. B. Sharma, Counsel for the applicant.
Mr. R. B. Gupta, Counsel for the respondents.

It is stated by both the Counsel that the order of the Tribunal dated 2-7-2002 passed in OA No. 380/98 has been implemented.

Since the order of the Tribunal has been implemented, there is no case of Contempt. The Contempt petition is dismissed. Noticees stand discharged.



[Stamp]
(H. D. Gupta)
Member (A)

G. L. GUPTA
VICE CHAIRMAN

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file 317, 318
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